

SHRI JYOTIRMOY BOSU I was allowed because I had the authority
(Interruptions)

MR SPEAKER Only the supplementary and nothing else was allowed

SHRI JYOTIRMOY BOSU Sir, I want your observation on this This is a very important matter

MR SPEAKER I have made my observation

SHRI JYOTIRMOY BOSU This is a very important question Therefore, you should kindly make an observation today A direction should come that those who have written authority from the Member concerned should be allowed to put a supplementary

MR SPEAKER In that case, they will be allowed to put a supplementary only in the second round

12 12 hrs

MATTERS UNDER RULE 377

(1) REPORTED UNEMPLOYMENT OF SEVEN AND A HALF LAKH APPRENTICES

डा० लक्ष्मी नारायण पांडेय (मदसौर)
अध्यक्ष जी, मैं आपकी अनुमति से नियम 377 के अन्तर्गत उन साठे सात लाख अप्रेंटिसों के बारे में जा बेरोजगारी का शिकार हाकर इधर-उधर भटक रहे हैं और सबधित मंत्री महोदय का ध्यान आकर्षित करना चाहूंगा

अप्रेंटिस अधिनियम के अन्तर्गत प्रशिक्षित या छल्लकृति प्राप्त साठे सात लाख ऐसे युवक युवतिया हैं जिन्हें बेरोजगारी की ठोकरे खानी पड़ रही है। इन अप्रेंटिसों के प्रशिक्षण पर सरकार का प्रतिमास लगभग 130 करोड़ व्यय करना पड़ना है, और कुल मिला कर इन पर व्यय की जान वाली यह राशि बहुत

बड़ी राशि हो जाती है। विभिन्न संस्थानों में यह खोग प्रशिक्षण प्राप्त करते हैं लेकिन प्रशिक्षण के बाद भी उन्हें किसी प्रकार का कार्य न मिलना यह चिन्ता का विषय है। विभिन्न संस्थानों में जहाँ यह प्रशिक्षण प्राप्त करते हैं इन व्यक्तियों को प्रशिक्षण न कर अन्यथा दूसरे काम लिये जाते हैं। यह भी इस अधिनियम की सर्वथा भ्रवहेलना करना है। ऐसे प्रशिक्षण प्राप्त व्यक्तियों की संख्या सबसे ज्यादा दिल्ली में ही है जो 5 6 हजार के करीब है। इंडियन एयरलाइन्स, दिल्ली विद्युत प्रदाय तथा रेलों में और अन्य संस्थानों में ऐसे अप्रेंटिसों की संख्या भारी है।

मैं आपके माध्यम से सबधित मंत्री महोदय का ध्यान हम और आकर्षित करना चाहूंगा कि इनके बारे में कोई निश्चित नीति निर्धारित की जाय ताकि ऐसे व्यक्तियों को जा प्रशिक्षण प्राप्त करने में उन्हें इधर उधर न भटकना पड़े और सरकार जा उनको प्रशिक्षण देती है और उन पर पैसा खर्च करती है उनकी योग्यता का ठीक-ठीक उपयोग किया जा सके। इस मामले में मंत्री महोदय आश्वस्त करने की कृपा करें।

(11) NEED FOR SETTING UP OF MORE ALCOHOL BASED INDUSTRIES IN UTTAR PRADESH

SHRI SURENDRA BIKRAM (Shah-jehanpur) Sir, under Rule 377, I would like to mention the following matter of urgent public importance, that is, the use of excessive alcohol produced in Uttar Pradesh

The Uttar Pradesh State produces almost half of the total alcohol production of the country that is about 150 million litres per year This quantity of annual production of alcohol in U.P. is bound to increase substantially during 1978-79 sugarcane season and onwards. The consumption of alcohol in U.P. is lesser than this huge production and, therefore, there is great

scope for giving licences to *few more* industries to be established in U.P. based on this organic raw material. This will save the State from exporting alcohol to foreign countries in the event of excesses. More alcohol based industries would mean more encouragement to State alcohol producing distilleries.

The Industries Department should take appropriate action in the matter and find out ways and means for utilisation of this excess alcohol of U.P. preferably within U.P. as sometimes due to poor off-take the distilleries have to stop their production which position would be avoided by setting up more alcohol based industries.

(iii) **REPORTED VIEWS OF THE VICE FOREIGN MINISTER OF CHINA ON SINO-INDIAN BORDER ISSUE AND INDIA-CHINA RELATIONS**

SHRI DHIRENDRANATH BASU (Katwa): With your permission, I rise to mention a matter of great public importance. Mr. Han Nien Lung, the Vice Foreign Minister of China has expressed his views in an interview to a visiting New Delhi journalist in Peking on April 19. Mr. Han had also suggested that China wanted that the border issue with India should be frozen and set aside for the present and that the two countries could tackle other questions to create a proper atmosphere for talks and establishment of good relationship between the two countries. He says that India is not going fast while he cited as positive action by China the oral invitation to our Foreign Minister to visit China. I want to know from the hon. Foreign Minister the reaction of the External Affairs Ministry on the "Reports from Peking" quoting Chinese Vice Foreign Minister Shri Han Nien Lung as saying that China was taking 'positive' action but India was not going fast enough to improve Sino-Indian relations.

(iv) **REPORTED STATEMENT BY THE CHINESE VICE MINISTER OF FOREIGN AFFAIRS IN PEKING ON SINO-INDIAN RELATIONS**

SHRI YADVENDRA DUTT (Jaunpur): I am thankful to you that you have accepted my 377 but it is on the same matter that the hon. Member had raised. The Vice Minister of Foreign Affairs said in Peking on 19th April, 1978 that the border issue between India and China be frozen and China would prefer to tackle other issues so as to create a proper climate for the settlement of the border issue.

MR. SPEAKER: Two statements on the same had been selected; there has been some mistake.

SHRI YADVENDRA DUTT: I was wanting to draw the attention of the government that when the Chinese delegation came here, they met our Prime Minister and the Prime Minister gave an assurance in the House that the border question is the most important question. That is the main irritant between us and China.

MR. SPEAKER: Please confine to the statement.

SHRI YADVENDRA DUTT: They want the border dispute to be frozen and they want us to discuss something else. May I hope that the Prime Minister will bear in mind that things happened inspite of all the sweet talk, in 1962.

MR. SPEAKER: You must have seen the rules; you must confine yourself to the statement given by you.

SHRI YADVENDRA DUTT: I am doing so.

MR. SPEAKER: No; what you are now saying is not there in the statement.

SHRI YADVENDRA DUTT: The Chinese government had ruled out the problem and in effect it has served notice that that question be